

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “C” BENCH: NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER &
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

**ITA No.7729/Del/2017
[Assessment Year : 2014-15]**

DCIT, Central Circle, Karnal, Haryana.	vs	Jai Bharat Gum & Chemicals Ltd., Dhani Ramjas, Siwani Mandi, Bhiwani, Haryana PAN-AAACJ2998M
APPELLANT		RESPONDENT
Appellant by	Shri Govind Singhal, Sr.DR	
Respondent by	Shri V. Raja Kumar, Adv	
Date of Hearing	12.01.2023	
Date of Pronouncement	12.01.2023	

ORDER

PER KUL BHARAT, JM :

The present appeal filed by the Revenue for the assessment year 2014-15 is directed against the order of Ld. CIT(A)-3, Gurgaon dated 31.10.2017.

2. At the time of hearing, the Ld. Counsel for the assessee has requested for dismissal of Revenue’s appeal as withdrawn, as the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed. Form No.4 issued by the Department is also placed on record.

3. In view of the above-stated facts, evidence on record and no objection by Ld. Sr. DR, we are inclined to accept the prayer of the assessee for dismissal of the appeal as withdrawn.

4. In the result, the appeal of the Revenue is dismissed as withdrawn.

Order pronounced in the open Court on 12th January, 2023.

Sd/-

(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI